Order under Section 119 of the Income-tax Act, 1961 ('Act')

The Goods and Services Tax ('GST') has come into effect on 01.07.2017. In recent days, dates for filing various returns and forms under GST have been extended by the Government. In this backdrop, representations have been filed by various stakeholders requesting for extending the 'due date' for filing various reports of audit as well as tax-returns under the Income-tax Act from 30th September, 2017 so as to allow sufficient time to the assesses' and tax professionals, and thus, facilitate their ease of compliance with statutory responsibilities under various fiscal laws.

On consideration of the matter, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Act, in respect of all assesses' covered under clause (a) of Explanation 2 to sub-section (1) of section 139 of the Act, hereby extends the 'due-date' prescribed therein for filing the return of income as well as various reports of audit prescribed under the Income-tax Act which are required to be filed by the said 'due date' from 30th September, 2017 to 31st October, 2017.

(Rohit Garg)
Director-ITA.II

Copy to:-

1. PS to FM/OsD to FM/PS to MoS(F)/OoSD to MoS(F)
2. PS to Secretary (Revenue)
3. Chairman, CBDT
4. All Members, CBDT
5. All Pr.DsGIT/Pr.CCIT
6. All Joint Secretaries/CsIT, CBDT
7. Directors/Deputy Secretaries/Under Secretaries of CBDT
8. DIT (R&P&R)/Systems, New Delhi
9. The C&AG of India (30 copies)
10. The JS & Legal Advisor, Min. of Law & Justice, New Delhi
11. The Institute of Chartered Accountants of India
12. All Chambers of Commerce
13. CIT (M&TP), Official Spokesperson of CBDT
14. O/o Pr. DGIT(Systems) for uploading on official website
15. JCoIT (Database Cell) for uploading on departmental website

(Rohit Garg)
Director-ITA.II